

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos. 2562-2563/2018

(Arising out of impugned final judgment and order dated 08-05-2017 in CRLA No. 7200/2009 08-05-2017 in CRLA No. 7199/2009 passed by the High Court Of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

JASVEER SINGH & ANR.

Respondent(s)

Date : 29-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv, A.A.G.
Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Akshay Kumar, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)